

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s CURA TECHNOLOGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Cura Technologies Limited
2.	Date of incorporation of corporate debtor	20/11/1991
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956, with the Registrar of Companies – Hyderabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72200TG1991PLC013479
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot.No12, Software units' layouts, Cyberabad Hyderabad-500081.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 16/03/2022 Copy made ready on 11/04//2022 CP (IB) No. 224/9/HDB/2021
7.	Estimated date of closure of insolvency resolution process	12/09/2022 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Maligi Madhusudhana Reddy. Regn No: IBBI/IPA-001/IP-P00843/2017-2018/11427
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MMR Lion Corp, 4 th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034. Email: mmreddyandco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: MMR Lion Corp, 4 th floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034. Email: irpcuratechnologies@gmail.com mmreddyandco@gmail.com
11.	Last date for submission of claims	25/04/2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14.	Relevant Forms and Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of a corporate insolvency resolution process of the M/S Cura Technologies Limited on 16-03-2022, and Order copy Made available on 11-04-2022. The creditors of M/S Cura Technologies Limited are hereby called upon to submit their claims with proof on or before 25-04-2022 to the interim resolution professional at the address mentioned against entry No.10.

The operational/financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A operational/financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-04-2022
Place: Hyderabad

Maligi Madhusudhana Reddy
Interim Resolution Professional
Regd No: IBBI/IPA-001/IP-
P00843/2017-2018/11427

